

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

.....  
O.A.No.609/90.

Wednesday, the sixth day of July, 1994.

SHRI J.P. SHARMA, MEMBER (J).  
SHRI S.R. ADIGE, MEMBER (A),

Shri Bishan Sarup,  
S/o Shri Prabhati Lal,  
aged about 29 years,  
Casual Labourer on daily wages,  
O/o Staff Selection Commission,  
Block No.12, CGO Complex,  
Lodhi Road, New Delhi.  
R/o H.No.9, Block-D, Palika Dham,  
Gole Market, New Delhi-1.

...Applicant

By advocate Mr. E.X.Joseph, though not present.

Versus

1. The Union of India through the Secretary to the Government, Department of Personnel & Training, North Block, Central Secretariat, New Delhi.
2. The Chairman, Staff Selection Commission, Block No.12, CGO Complex, Lodhi Road, New Delhi. ...Respondents

By advocate Mr. N.S.Mehta, Sr. Counsel.

ORDER (ORAL)

J.P.SHARMA:

This is an old matter and by the order dated 6.4.1990, the interim relief was granted to the applicant whereby the respondents were directed not to terminate the services of the applicant as a Casual Labourer. From the pleadings of the parties, it is not evident whether the applicant has continued to work or has also been engaged subsequently. In view of this, we don't propose to decide the case on merits though the counsel for the respondents is ready with the brief. However, we dismiss

the case in default of the applicant, leaving  
the parties to bear their own costs.

*Adige*  
( S.R.ADIGE )  
MEMBER (A)  
6.7.1994.

*Jain*  
( B.P.SHARMA )  
MEMBER (J)  
6.7.1994.

**'KALRA'**